

[Shri Surendra Pal Singh]

the back-door to Rhodesia. But the difficulty is, what can we do?

SHRI M. L. SONDHI : *Act, (Interruption)*

SHRI SURENDRA PAL SINGH: How?

SHRI M. L. SONDHI : If you cannot, resign; we will do.

SHRI SURENDRA PAL SINGH: Whatever can be done, we are doing. I have already said we are one with the rest of the world in this matter. Whatever the matter is being discussed, whatever they want to do, we are in full support. Now, what more can we do? *(Interruption)*

As regards helping the freedom-fighters, I have already said that whatever has or been asked for, we have been giving it to them. Whatever is decided taken up by the African countries themselves or by the world community, we are with them. We will support all their actions and their resolutions in this regard, I do not see what else we can do. I sympathise with them. I respect the hon. Member's sentiment about it, but mere expression of sentiment will not do. *(Interruption)*

MR. DEPUTY-SPEAKER : Papers to be laid on the Table.

SHRI KANWAR LAL GUPTA : Sir, before you take up the next item, you will also condemn this. The whole House is concerned about it. It is a major problem.

MR. DEPUTY-SPEAKER : Bring a motion before the House.

SHRI KANWAR LAL GUPTA : You had better express your sympathy....

MR. DEPUTY-SPEAKER : No, no. The whole House can do it in the proper way.

15.13 hr.

PAPERS LAID ON THE TABLE

REPORTS OF LAW COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : On behalf of Shri Govind Menon, I beg to lay on the Table a copy each of the following papers:—

- (1) (i) Thirty-third Report of the Law Commission on section 44 of the Code of Criminal Procedure, 1898.
- (ii) Thirty-sixth Report of the Law Commission on sections 497, 498 and 499 of the Code of Criminal Procedure, 1898—grant of bail with conditions.
- (iii) Thirty-seventh Report of the Law Commission on the Code of Criminal Procedure, 1898, section 1 to 176.
- (iv) Thirty-ninth Report of the Law Commission on the punishment of imprisonment for life under the Indian Penal Code.
- (v) Forty-first Report of the Law Commission on the Code of Criminal Procedure, 1898—Vols. and 2.

(2) A statement showing reasons for delay in laying the above Reports. *[Placed in Library. See No. LT-2810/70]*

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, AND-REPORTS OF AGRO INDUSTRIES CORPORATION, LTD. BUNGLORE AND LUCKNOW

SHRI SHER SINGH : On behalf of Shri Annasahib Shinde I beg to lay on the Table:—

(1) A copy of the sugar (Price Determination) Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 265 in Gazette of India dated the 20th February, 1970, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. *[Placed in Library. See No. LT — 2811/70]*

(2) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Annual Report of the Mysore State Agro-Industries Corporation Limited, Bangalore, for the period ending 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the U. P. State Agro-Industrial Corporation Limited Lucknow, for the period ending 31st March, 1969 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2812/70.]

INDIAN TELEGRAPH (AMENDMENT) RULES

SHRI SHER SINGH : I beg to lay on the Table a copy of the Indian Telegraph (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 190 in Gazette of India dated the 7th February, 1970, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-2813/70]

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—

(1) The Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published in notification No. S. O. -54 in Gazette of India dated the 2nd January, 1970.

(2) The Andhra Pradesh Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published in Notification No. S. O. 55 in Gazette of India dated the 2nd January, 1970.

(3) The Rajasthan Coal Mines Provident Fund (Fourth Amendment) Scheme, 1969, published in Notification No. S. O. 56 in Gazette of India dated the 2nd January, 1970.

(4) The Neyveli Coal Mines Provident Fund (Fifth Amendment) Scheme, 1969, published in Notification No. S. O. 57 in Gazette of India dated the 2nd January, 1970.

(5) The Coal Mines Bonus (Amendment) Scheme, 1970 published in Notification No. G.S.R. 223 in Gazette of India dated the 14th February, 1970, [placed in Library. See No. LT.--2814/70.]

15-14 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Calcutta Port (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 9th March, 1970."
- (ii) "In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Essential Commodities (Amendment) Continuance Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 9th March, 1970."

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I also lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Calcutta Port (Amendment) Bill, 1970.
- (ii) The Essential Commodities (Amendment) Continuance Bill, 1970.